

[Shri K. Raghuramiah]

section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953. [Placed in Library. See No. LT-6289/74].

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND SUGAR EXPORT PROMOTION RULES, 1973**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA):** I beg to lay on the Table—

1. (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Packing and Marking) Order, 1970, published in Notification No. G.S.R. 645 in Gazette of India dated the 14th April, 1970.
- (ii) The Sugar (Packing and Marking) Amendment Order 1971, published in Notification No. G.S.R. 654 in Gazette of India dated the 27th April, 1971.
- (iii) The Sugar (Packing and Marking) Second Amendment Order, 1971, published in Notification No. G.S.R. 1418 in Gazette of India dated the 21st September, 1971.
- (iv) The Sugar (Restrictions on Movement) Order, 1972 published in Notification No. G.S.R. 32(E) in Gazette of India dated the 17th January, 1972.
- (v) The Sugar (Restrictions on Movement) second Amendment Order, 1972, published in Notification No. G.S.R. 93(E) in Gazette of India dated the 2nd March, 1972.

(vi) The Sugar (Restrictions on Movement) Third Amendment Order, 1972, published in Notification No. G.S.R. 244(E) in Gazette of India dated the 14th April 1972.

(vii) The Sugar (Restrictions on Movement) Fourth Amendment Order, 1972, published in Notification No. G.S.R. 289(E) in Gazette of India dated the 27th May, 1972.

(viii) The Sugar (Restrictions on Movement) Fifth Amendment Order, 1972, published in Notification No. G.S.R. 312(E) in Gazette of India dated the 15th June, 1972.

(ix) The Sugar (Packing and Marking) Amendment Order 1972, published in Notification No. G.S.R. 386(E) in Gazette of India dated the 22nd August, 1972.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-6290/74].

2 (i) A copy of the Sugar Export Promotion Rules, 1973 (Hindi and English versions), published in Notification No. G.S.R. 174(E) in Gazette of India dated the 21st March, 1973 under sub-section (4) of section 15 of the Sugar Export Promotion Act, 1958.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6299/74].

**NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955 AND ANNUAL REPORTS**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):** I beg to lay on the table:—

(1) A copy of the following Notifications (Hindi and English versions)

under sub-section (6) of section 3 of the Essential Commodities Act 1955:—

(i) The Tamil Nadu Coarse Grains (Export Control) Amendment Order, 1973, published in Notification No. G.S.R. 533(E) in Gazette of India dated the 21st December, 1973.

(ii) The Rajasthan Rice (Export Control) Amendment Order, 1974, published in Notification No. G.S.R. 37(E) in Gazette of India dated the 12th February, 1974. [Placed in Library. See No. LT-6291/74].

(2) A copy of Notification No. G.S.R. 537(E) (Hindi and English versions) published in Gazette of India dated the 22nd December, 1973 under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6292/74].

(3) A copy of the Report (Hindi version) of the I.C.A.R. Enquiry Committee (Gajendragadkar Committee) [Placed in Library. See No. LT-6293/74].

4 (a) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Madhya Pradesh State Agro-Industries

Development Corporation Limited Bhopal for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) A statement (Hindi and English versions) showing reasons for delay in the above Reports. [Placed in Library. See No. LT-6294/74].

**EXAMINATION OF MASTERS AND MATES (AUDT.) RULES, 1971 UNDER MERCHANT SHIPPING ACT, 1958 A STATEMENT**

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE):** I beg to lay on the Table—

(1) A copy of the Examination of Masters and Mates (Amendment) Rules, 1971, published Notification No. G.S.R. 1908, in Gazette of India dated the 18th December, 1971 (English version) and G.S.R. 47 in Gazette of India dated the 19th January, 1974 (Hindi version), under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6395/74].